

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOT ROAD, BOMBAY-1

R.P. No. 57 of 1994

in

O.A. No. 507 of 1994

D.N. Dhaware

..Applicant

v/s.

Assistant Commissioner
Kendriya Vidyalaya Sangathan
Bombay Region, IIT Powai
Bombay 400076 & another

..Respondents

Coram : Hon. Shri N K Verma, Member (A)
Hon. Smt. Lakshmi Swaminathan, M(J)

TRIBUNALS ORDER : (By Circulation)
(Per: N K Verma, Member (A))

Dated: 22.04.1994

This is a review petition by the applicant in the O.A. No. 507/94 in which he seeks the review of the order dated 18.4.1994 under which his application was rejected at the admission stage.



He has brought to our notice two judgements of this very Tribunal, one delivered by the Hon. Chairman in a Division Bench at New Delhi on 11.4.86 and another of this very Bench on 2.8.1993 in which it was said that Kendriya Vidyalaya Sanghatana is not amenable to the jurisdiction of the Tribunal as it is an autonomous body and has not been brought under the purview of the Administrative Tribunals Act as no notification is contemplated under sec 14(2) has been issued by the Central Government.

In view thereof, on review we find that the contention of the applicant in review petition is worthy of consideration as new facts have been brought to our notice. Accordingly the review petition is allowed and we set aside our order dated 18.4.1994. The Original Application is also disposed of in terms of the above observations.

Certified True Copy

Date

Section Officer
Central Admin. Tribunal,
Bombay Bench.